

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 51

IA 1534/2024 IN C.P. (IB)/3457(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **CORPORATION BANK V/s TRIMAX IT
INFRASTRUCTURE AND SERVICES LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Ravi R. a/w Shraddha Talkar for the Applicant present. Adv. Rakesh Gupta for the Erstwhile Resolution Professional present through VC.

IA 1534/2024

Ld. Counsel for the Applicant informs that part of their claim has already been admitted.

In this case the Resolution Plan is under implementation stage.

The Counsel for the Respondent informs that he has become *functus officio* and the management is with the Monitoring Committee. The Ld. Counsel for the Resolution Professional informs that plan was approved on 4th of May 2020 and the Applicant was paid the amount admitted as claim. The Applicant is directed to implead the Monitoring Committee so that the Reply of the Monitoring Committee can be sought in this Application. List this matter on Board on **06.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**